COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 143 OF 2018 & IA NO. 184 OF 2018

Dated: 30th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran Mr. Shubham Arya for R-2

ORDER IA NO. 184 OF 2018

(for exemption from filing certified copy of the Impugned Order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

After perusal of the reasons stated the application, we find it to be satisfactory and acceptable. Hence, IA No. 184 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

APPEAL NO. 143 OF 2018

Admit.

The learned counsel, Mr. M.G. Ramachandran appearing for the second Respondent prays for four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply in this matter by 02.07.2018, after duly serving copy on the other side. Thereafter,

rejoinder, if any, may be filed by the Appellant by 16.07.2018, after duly serving copy on the other side.

List this matter on 20.08.2018, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

tpd/vt